

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2292
ANSWERED ON 09.08.2023**

**RESOLVING PENDING CASES OF
EMPLOYEES OF KENDRIYA VIDYALAYA**

2292 # SHRI RAM NATH THAKUR:

Will the Minister of **Education** be pleased to state:-

- (a) number of employees whose cases regarding pay parity with junior employees, sanctioning of child care leave and extended joining time have been pending with the Kendriya Vidyalaya Sangathan; and
- (b) number of cases disposed of by Regional Offices and Kendriya Vidyalaya Headquarter during last five years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) & (b) Kendriya Vidyalaya Sangathan (KVS) has a full-fledged Grievance Redressal Mechanism for redressing the grievances such as pay parity with junior employees, sanctioning of child care leave and extended joining time of its employees. Deputy Commissioners of the concerned Regional Offices are the appointing and competent authority to decide the matter of pay parity with junior employees. KVS has taken utmost care for timely disposal of the grievances as per relevant rules.

As per information received from KVS, as on date, 31 grievances for seeking pay parity with junior employees are pending. No case for sanction of child care leave and extended joining time is pending. During last five years i.e. from 2018-19 to 2022-23, 79 grievances for pay parity with junior employees were addressed, child care leave were sanctioned in 1998 cases and extension in joining time was allowed in 244 cases based on justification provided and administrative exigencies at that time.
